

(2025) 01 MEG CK 1643
In the Meghalaya High Court
Case No : Writ Petition (C). No 7 Of 2025

Lewis Sooting

APPELLANT

Vs

State Of Meghalaya & Ors.

RESPONDENT

Date of Decision : 28-01-2025

Acts Referred:

Citation : (2025) 01 MEG CK 1643

Hon'ble Judges : H. S. Thangkhiew, J

Bench : Single Bench

Advocate : T. Sutnga, T.Yangi B, Z.E. Nongkynrih

Judgement

H.S. Thangkhiew, J

Heard Ms. T.Sutnga, learned counsel for the petitioner.

Issue notice.

Mrs. T.Yangi B, learned AAG assisted by Ms. Z.E.Nongkynrih, learned GA is present and accepts notice on behalf of the respondents No. 1,2&3.

Notice to issue to the respondents No 4 & 5 within one day. Steps to be effected by personal service also.

Learned counsel for the petitioner submits that the petitioner has approached this Court by way of this application in view of the illegal actions which have been perpetuated by the private respondents and that the official respondents inspite of the existence of Court orders, have not taken any action to prevent the same.

Mrs. T.Yangi B, learned AAG to obtain instructions.

List this matter on 30-01-2025.